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573/02

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For admissions of hearing.

(Part heard)

my
3/12/04

Branch

Order dated- 11/11/04.

Heard in part.

Call this matter on 6/12/04, by which time, Ld. Sr. Standing Counsel, Mr. U.B. Mohapatra, shall intimate about the fate of the disciplinary proceeding that was initiated against the applicant.

[Signature]
Vice-Chairman
[Signature]
Member(J)

Order dated : 6.12.04

Heard Mr. U.B. Mohapatra, Ld. Sr. Standing Counsel and Mr. Ashok Mohanty, Ld. Sr. Counsel for the applicant.

In pursuance of our order dated 11.11.04 the Ld. Sr. Standing Counsel by submitting a copy of the order of Disciplinary Authority dated 27.11.03 and order of the Appellate Authority dated 15.7.04 has submitted that the Disciplinary proceeding initiated against the applicant by the Respondents under Rule 10 of GDS(Conduct & Employment) Rules, 2001 has come to an end.

The Disciplinary Authority had imposed the punishment of removal from service on the applicant against which he had filed an appeal before the Appellate Authority who also by

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Copy of order of 6/12/04
issued to the counsel for
both sides

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S.O.

8/12/04

order dated 15.7.04 rejected the same.

In view of the above facts of the case
nothing survives in this O.A. for being
adjudicated for this Tribunal.

In the aforesaid premises this O.A. is
disposed of being infructuous. Liberty is
granted to the applicant if he aggrieved by the
action of the Respondents.


VICE-CHAIRMAN


MEMBER (J)